

24.03.2023

Seventeenth Series, Vol. XXIII No.19

Friday, March 24, 2023
Chaitra 3, 1945 (Saka)

LOK SABHA DEBATES
(English Version)

Eleventh Session
(Seventeenth Lok Sabha)



(Vol. XXIII contains Nos.11 to 20)

LOK SABHA SECRETARIAT
NEW DELHI

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THE SPEAKER

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LOK SABHA DEBATES

LOK SABHA

Friday, March 24, 2023/ Chaitra 03, 1945 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

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... (Interruptions)

[Translation]

HON. SPEKAER: Question Number 341.

Prof. Sougata Ray ji.

... (Interruptions)

11.0¼ hrs

At this stage, Shri B. Manickam Tagore, Sushri S. Jothimani and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

***WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 341 to 360

Unstarred Question Nos. 3911 to 4140

*** For Questions, please refer to Master copy of English version, placed in Library.**
You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

[Translation]

HON. SPEAKER: Hon. Members, I request you to let the House function. I feel disappointed when the House does not function. If you do not want to let the House run, then the House is adjourned till twelve o'clock today.

... *(Interruptions)*

11.01 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Rajendra Agrawal in the Chair)

At this stage, Sushri S. Jothimani, Shri Benny Behanan and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: Hon. Members, the notices of adjournment motion have been received on some matters. Hon. Speaker has not permitted any notice of adjournment motion.

... (Interruptions)

12.0½ hrs**PAPERS LAID ON THE TABLE**

HON. CHAIRPERSON: Now the papers will be laid on the Table of the House.

Shri Arjun Ram Meghwal *ji*.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Shri Shripad Yesso Naik, I beg to lay the following papers on the Table: -

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2021-2022.

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- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 9259/17/23]

... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI PRAHALAD SINGH PATEL): Sir, I beg to lay the

following papers on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology, Entrepreneurship and Management, Thanjavur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology, Entrepreneurship and Management, Thanjavur, for the year 2021-2022.
- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 9260/17/23]

... *(Interruptions)*

[English]

HON. CHAIRPERSON: No, please do not show any placard.

... *(Interruptions)*

HON. CHAIRPERSON: Please go back to your seats.

... *(Interruptions)*

[Translation]

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS;
MINISTER OF STATE IN THE MINISTRY OF COAL AND MINISTER
OF STATE IN THE MINISTRY OF MINES (SHRI DANVE RAOSAHEB
DADARAO):** Sir, I beg to lay the following papers on the Table: -

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2022-2023.

[Placed in Library, See No. LT 9261/17/23]

(ii) Memorandum of Understanding between the Mumbai Railway Vikas Corporation Limited and the Ministry of Railways for the year 2022-2023.

[Placed in Library, See No. LT 9262/17/23]

(iii) Memorandum of Understanding between the RailTel Corporation of India Limited and the Ministry of Railways for the year 2022-2023.

[Placed in Library, See No. LT9263/17/23]

(iv) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2022-2023.

[Placed in Library, See No. LT9264/17/23]

(v) Memorandum of Understanding between the Rail Vikas Nigam Limited and the Ministry of Railways for the year 2022-2023.

[Placed in Library, See No. LT9265/17/23]

(vi) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2022-2023.

[Placed in Library, See No. LT9266/17/23]

- (vii) Memorandum of Understanding between the Indian Railway Catering and Tourism Corporation Limited and the Ministry of Railways for the year 2022-2023.

[Placed in Library, See No. LT9267/17/23]

- (viii) Memorandum of Understanding between the Braithwaite and Company Limited and the Ministry of Railways for the year 2022-2023.

[Placed in Library, See No. LT9268/17/23]

- (ix) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2022-2023.

[Placed in Library, See No. LT9269/17/23]

- (x) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2022-2023.

[Placed in Library, See No. LT9270/17/23]

- (2) A copy each of the following Notifications (Hindi and English versions) issued under Section 199 of the Railways Act, 1989:-

- (i) The Railways Red Tariff (Amendment) Rules, 2023 published in Notification No. G.S.R.83(E) in Gazette of India dated the 7th February, 2023.

[Placed in Library, See No. LT9271/17/23]

- (ii) The Kolkata Metro Rail General (Amendment) Rules, 2023 published in Notification No. G.S.R.100(E) in Gazette of India dated 15th February, 2023.

[Placed in Library, See No. LT9272/17/23]

- (3) A copy each of the following papers (Hindi and English versions) under sub section 1(b) of Section 394 of the Companies Act, 2013:-

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- (i) Review by the Government of the working of the National High Speed Rail Corporation Limited, New Delhi for the year 2021-2022.
 - (ii) Annual Report of the National High Speed Rail Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement showing reasons for the delay in laying the papers mentioned at (3) above (Hindi and English versions).

[Placed in Library, See No. LT9273/17/23]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the NRTU Foundation, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the NRTU Foundation, New Delhi, for the year 2021-2022.
- (6) Statement showing reasons for the delay in laying the papers mentioned at (5) above (Hindi and English versions).

[Placed in Library, See No. LT9274/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (ADV. AJAY BHATT): Sir, I beg to lay the following papers on the Table: -

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- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Board, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cantonment Boards, for the year 2021-2022.
- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT9275/17/23]

- (3) A copy each of the following papers (Hindi and English versions) under sub section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Armoured Vehicles Nigam Limited, Chennai, for the year 2021-2022.
- (ii) Annual Report of the Armoured Vehicles Nigam Limited, Chennai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT9276/17/23]

- (b) (i) Review by the Government of the working of the Troop Comforts Limited, Kanpur, for the year 2021-2022.
- (ii) Annual Report of the Troop Comforts Limited, Kanpur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT9277/17/23]

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- (c) (i) Review by the Government of the working of the India Optel Limited, Dehradun, for the year 2021-2022.
- (ii) Annual Report of the India Optel Limited, Dehradun, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT9278/17/23]

- (d) (i) Review by Government of the working of the Gliders India Limited, Kanpur, for the year 2021-2022.
- (ii) Annual Report of the Gliders India Limited, Kanpur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT9279/17/23]

- (4) A copy of the Notification No. S.R.O.24(E) (Hindi and English Versions) published in Gazette of India dated 21st December, 2022 notifying 6 Agniveers enrolled in the Indian Navy shall form a distinct rank different from any other existing rank and the junior most rank in the Indian Navy, issued under Section 184 read with sub-section 11 of the Navy Act, 1957.

[Placed in Library, See No. LT9280/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Shri Bhagwanth Khubaji,

I beg to lay the following on the Table: -

- (1) A copy each of the following papers (Hindi and English versions) under sub section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by Government of the working of the HIL (India) Limited, New Delhi, for the year 2021-2022.

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(ii) Annual Report of the HIL (India) Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT9281/17/23]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurugram, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurugram, for the year 2021-2022.

(4) Statement showing reasons for the delay in laying the papers mentioned at (3) above (Hindi and English versions).

[Placed in Library, See No. LT9282/17/23]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Petrochemicals Engineering and Technology, Chennai, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Petrochemical Engineering and Technology, Chennai, for the year 2021-2022.

(6) Statement showing reasons for the delay in laying the papers mentioned at (5) above (Hindi and English versions).

[Placed in Library, See No. LT9283/17/23]

... (*Interruptions*)

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[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I beg to lay on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Guwahati, for the year 2021-2022, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Guwahati, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT9284/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Nagpur, for the year 2021-2022, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Nagpur, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT9285/17/23]

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- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Kalyani, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Kalyani, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT9286/17/23]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT9287/17/23]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2021-2022.

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- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT9288/17/23]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the year 2021-2022, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Jodhpur, for the year 2021-2022.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT9289/17/23]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the year 2021-2022, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Patna, for the year 2021-2022.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT9290/17/23]

- (15) A copy of the Food Safety and Standards (First Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.33(E) in Gazette of India dated 20th January, 2023, under Section 93 of the Food Safety and Standards Act, 2006.

[Placed in Library, See No. LT9291/17/23]

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(16) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2021-2022.
- (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9292/17/23]

- (b) (i) Review by the Government of the working of the Goa Antibiotics and Pharmaceuticals Limited, Goa, for the year 2021-2022.
- (ii) Annual Report of the Goa Antibiotics and Pharmaceuticals Limited, Goa, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT9293/17/23]

- (c) (i) Review by the Government of the working of the HLL Infra Tech Services Limited, Thiruvananthapuram, for the year 2021-2022.
- (ii) Annual Report of the HLL Infra Tech Services Limited, Thiruvananthapuram, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

[Placed in Library, See No. LT9294/17/23]

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2021-2022, along with

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2021-2022.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
[Placed in Library, See No. LT9295/17/23]
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raebareli, for the year 2021-2022, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raebareli, for the year 2021-2022.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
[Placed in Library, See No. LT9296/17/23]
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bathinda, for the year 2021-2022, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bathinda, for the year 2021-22.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
[Placed in Library, See No. LT9297/17/23]

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- (24) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Mangalagiri, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Mangalagiri, for the year 2021-2022.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

[Placed in Library, See No. LT9298/17/23]

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the year 2021-2022.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

[Placed in Library, See No. LT9299/17/23]

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2021-2022.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

[Placed in Library, See No. LT9300/17/23]

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2021-2022.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

[Placed in Library, See No. LT9301/17/23]

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2021-2022.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

[Placed in Library, See No. LT9302/17/23]

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- (34) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2021-2022.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.

[Placed in Library, See No. LT9303/17/23]

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Pasture Institute of India, Coonoor, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasture Institute of India, Coonoor, for the year 2021-2022.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

[Placed in Library, See No. LT9304/17/23]

- (38) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2021-2022.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

[Placed in Library, See No. LT9305/17/23]

24.03.2023

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhopal, for the year 2021-2022.

- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.

[Placed in Library, See No. LT9306/17/23]

- (42) (i) A copy each of the Annual Reports (Hindi and English versions) of the All India Institute of Medical Sciences, Bibinagar, for the years 2019-2020 and 2021-2022, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bibinagar, for the years 2019-2020 and 2021-2022.

- (43) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

[Placed in Library, See No. LT9307/17/23]

- (44) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rajkot, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rajkot, for the year 2021-2022.

- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

[Placed in Library, See No. LT9308/17/23]

24.03.2023

- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis & Respiratory Diseases, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis & Respiratory Diseases, New Delhi, for the year 2021-2022.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

[Placed in Library, See No. LT9309/17/23]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. (PROF.) MAHENDRA MUNJAPARA): Sir, I beg to lay on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT9310/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2021-2022, along with Audited Accounts.

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- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT9311/17/23]

... (*Interruptions*)

24.03.2023

12.02½ hrs

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha: -

‘I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 13th March, 2023 adopted the following Motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes: -

“That this House resolves that the Rajya Sabha do join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2023 and ending on the 30th April, 2024 and do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, ten Members from amongst the Members of the House to serve on the said Committee.”

2. I am further to inform the Lok Sabha that in pursuance of the above Motion, the following ten Members of the Rajya Sabha have been duly elected to the said Committee: -

1. Shri Abir Ranjan Biswas
2. Shri Anthiyur P. Selvarasu
3. Dr. V. Sivadasan
4. Shrimati Phulo Devi Netam
5. Shrimati Kanta Kardam
6. Dr. Sumer Singh Solanki
7. Shri Nabam Rebia
8. Shri Kamakhya Prasad Tasa
9. Shri Samir Oraon
10. Shri Niranjana Bishi

... (*Interruptions*)

24.03.2023

12.03 hrs

COMMITTEE ON ESTIMATES

26th Report

[Translation]

SHRI NIHAL CHAND CHAUHAN (GANGANAGAR): Sir, I beg to present the 26th Report (Hindi and English versions) of the Estimates Committee (2022-23) on the subject 'Evaluation of Electric Vehicle (EV) Policy' pertaining to the Ministry of Heavy Industries.

... *(Interruptions)*

12.03¼ hrs

COMMITTEE ON PUBLIC UNDERTAKINGS

Statements

[Translation]

SHRI SANTOSH KUMAR GANGWAR (BAREILLY): Sir, I beg to lay on the Table, the following Statements (Hindi and English versions) showing Action Taken by the Government on the Observations/Recommendations contained in the Action Taken Reports of the Committee on Public Undertakings: -

- (1) 10th Report (Seventeenth Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/Recommendations contained in the First Report (Seventeenth Lok Sabha) on 'Airports Authority of India (AAI)'.
- (2) 11th Report (Seventeenth Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/Recommendations contained in the Second Report (Seventeenth Lok Sabha) on 'Central Coalfields Limited (CCL)'.

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- (3) 12th Report (Seventeenth Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/Recommendations contained in the 3rd Report (Seventeenth Lok Sabha) on 'Food Corporation of India (FCI)'.
- (4) 13th Report (Seventeenth Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/Recommendations contained in the Eighth Report (Seventeenth Lok Sabha) on 'National Thermal Power Corporation (NTPC) Limited'.
- (5) 14th Report (Seventeenth Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/Recommendations contained in the fourth Report (Seventeenth Lok Sabha) on 'Hindustan Antibiotics Limited (HAL)'.
- (6) 15th Report (Seventeenth Lok Sabha) of the Committee on Public Undertakings on the Action Taken by the Government on the Observations/Recommendations contained in the fifth Report (Seventeenth Lok Sabha) on 'NBCC (India) Limited'.

... (*Interruptions*)

24.03.2023

12.03½ hrs

COMMITTEE ON PETITIONS

42nd to 48th Reports

[English]

SHRI BRIJENDRA SINGH (HISAR): Sir, I beg to present the following Reports (Hindi and English versions) of the Committee on Petitions: -

- (1) Forty-second Report on the representation of Shri Nikhil Verma regarding extension of credit facilities to the local populace of Lakshadweep by State Bank of India, Canara Bank and other Public Sector Banks.
- (2) Forty-third Report on the representation of Shri Praveen Kumar regarding promotion and development of Tourism in Lakshadweep and other important issues related therewith.
- (3) Forty-fourth Report on the representation of Shri Hanuman Beniwal, M.P., Lok Sabha regarding alleged arbitrary sanctioning of road development works under Pradhan Mantri Gram Sadak Yojana (PMGSY-III) in Nagaur Lok Sabha Constituency (Rajasthan).
- (4) Forty-fifth Report on the representation of Shri Deepak Sharma regarding the need for revamping the Training Institute, namely, the Institute of Petroleum Safety, Health & Environment Management [IPSHEM] at Betul, South Goa.
- (5) Forty-sixth Report on the representation of Shri B. S. Narasimhan regarding revision of SAIL Pension Scheme and other issues related therewith.
- (6) Forty-seventh Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Sixty-eighth Report on the representation of Shri Sanjay Bechan regarding saving the livelihood of millions of tobacco farmers, labourers employed in Kevda and Mentha farming/tobacco industry and harmonization of definition of 'Food' under the Food Safety and Standards Act, 2006.
- (7) Forty-eighth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha)

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in their Thirty-third Report on the representation of Shri Kailash Gorakh Patil, Chairman, Chopda Taluka Shetkari Sahakari Sootgirni Maryadit, Chopda, Jalgaon (Maharashtra) requesting for release of subsidy, restructure of loans, providing additional working capital from National Cooperative Development Corporation (NCDC) and completion of inspection, etc.

... (*Interruptions*)

24.03.2023

12.04 hrs

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND
SCHEDULED TRIBES
22nd to 24th Reports

[Translation]

DR. (PROF.) KIRIT PREMJBHAI SOLANKI (AHMEDABAD WEST): Sir, I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2022-23): -

- (1) 22th Report on Action Taken by the Government on the Recommendations contained in the 30th Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Examination of Annual Reports of National Commission for Scheduled Castes (NCSC) presented under Article 338(5)(d) of the Constitution of India and the measures that should be taken by the Union Government in respect of matters within the purview of the Government'.
- (2) 23th Report (Seventeenth Lok Sabha) on the subject 'Review of Functioning of National Scheduled Castes Finance and Development Corporation (NSFDC)'.
- (3) 24th Report on Action Taken by the Government on the Recommendations contained in the 17th Report (Seventeenth Lok Sabha)) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Role of autonomous bodies/educational Institutions including Central Universities, Engineering Colleges, IIMs, IITs, Medical Institutes etc. in socio-economic development of Scheduled Castes and Scheduled Tribes with special reference to pre-matric/post-matric scholarships in Navodaya Vidyalayas/ Kendriya Vidyalayas'.

... (*Interruptions*)

24.03.2023

12.04½ hrs

COMMITTEE ON PRIVILEGES

5th Report

[Translation]

SHRI SUNIL KUMAR SINGH (CHATRA): Sir, I beg to lay on the Table the Fifth Report (Hindi and English versions) of the Committee of Privileges.

... (*Interruptions*)

12.05 hrs

STANDING COMMITTEE ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

26th Report

[English]

SHRIMATI LOCKET CHATTERJEE (HOOGHLY): Sir, I beg to present the Twenty-sixth Report (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2022-23) on Action Taken by the Government on the observations/recommendations contained in the Twentieth Report of the Committee (17th Lok Sabha) on the subject 'Quality Control Cells (QCCs)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

24.03.2023

12.05½ hrs

STANDING COMMITTEE ON COMMERCE

176th to 180th Reports

[Translation]

DR. NISHIKANT DUBEY (GODDA): Sir, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:

- (1) 176th Report on Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its 172th Report on 'Promotion and Regulation of E Commerce in India'.
 - (2) 177th Report on Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its 171th Report on 'Issues Affecting the Indian Tea Industry especially in Darjeeling Region'.
 - (3) 178th Report on Action Taken by the Government on the Recommendations/ Observations contained in the 170th Report of the Committee on 'Implementation of Districts as Export Hubs (DEHs) including One District One Product (ODOP) Initiatives'.
 - (4) 179th Report on Demands for Grants (2023-24) (Demand No. 10) of the Department of Commerce, Ministry of Commerce and Industry.
 - (5) 180th Report on Demands for Grants (2023-24) (Demand No. 11) of the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.
-

24.03.2023

12.06 hrs

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE
344th to 347th Reports

[English]

SHRI TAPIR GAO (ARUNACHAL EAST): Sir, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture: -

1. Three Hundred Forty-fourth Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Thirteenth Report on the subject 'Promotion of Indian Tourism in Overseas Markets – Role of Overseas Tourist Offices and Indian Embassies'.
 2. Three Hundred Forty-fifth Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Nineteenth Report on the subject 'Progress made in implementation of Sagarmala Projects'.
 3. Three Hundred Forty-sixth Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Twenty-third Report on the subject 'Commission of Railway Safety'.
 4. Three Hundred Forty-seventh Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Twenty-sixth Report on the subject 'Role of Indian Missions Globally for the growth of Tourism in India'.
-

24.03.2023

12.06½ hrs

COMMITTEE ON SUBORDINATE LEGISLATION

26th to 29th Reports

[English]

SHRI BALASHOWRY VALLABHANENI (MACHILIPATNAM): Sir, I beg to present the following reports (Hindi and English versions) of the Committee on Subordinate Legislation: -

1. Twenty-sixth Report on the status of framing of Subordinate Legislation viz. Rules/Regulations/Statutes/Ordinances etc. under the National Institute of Design Act, 2014 as amended in 2019.
 2. Twenty-seventh Report on the status of framing of Subordinate Legislation viz. Rules/Regulations etc. under various Acts being administered by the Department of Defence in the Ministry of Defence, Government of India.
 3. Twenty-eighth Report on the status of framing of Subordinate Legislation viz. Rules/Regulations under various Acts being administered by the Department of Fisheries in the Ministry of Fisheries, Animal Husbandry & Dairying and delay in laying of Rules/Regulations.
 4. Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations contained in the Third Report of the Committee on Subordinate Legislation (Seventeenth Lok Sabha).
-

24.03.2023

12.07 hrs

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL): Sir, with your permission, I rise to announce that Government Business for the remaining part of the 11th session of 17th Lok Sabha will consist of: -

1. Consideration of any item of Government Business carried over from today's order paper: - [it contains – (i) Consideration and passing of the Finance Bill, 2023; and (ii) Consideration and passing of the Repealing and Amending Bill, 2022.]
 2. Consideration and passing of the following Bills: -
 - (i) The Competition (Amendment) Bill, 2022;
 - (ii) The Biological Diversity (Amendment) Bill, 2022; and
 - (iii) The Inter-services Organisations (Command, Control & Discipline) Bill, 2023.
 3. Consideration and passing of the Multi-State Cooperative Societies (Amendment) Bill, 2022, *as reported by Joint Committee.*
-

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12.08 hrs

MATTERS UNDER RULE 377*

[Translation]

HON. CHAIRPERSON: Hon. Members who have been permitted to raise matters under Rule 377 today, may lay the approved text of their matters personally within 20 minutes.

... *(Interruptions)*

(i) Need to undertake beautification of Kheteshwar Temple in Misrikh Parliamentary Constituency and provide basic amenities at the temple site

SHRI ASHOK KUMAR RAWAT (MISRIKH): My Parliamentary Constituency Misrikh is an important area from the spiritual point of view. In this Parliamentary Constituency, within the Bilhaur assembly area of Kanpur Nagar district, the holy river Ganges flows near the Shivrajpur nagar panchayat, where the ancient Kheteshwar temple is situated. Also, during Mahabharata, Ashwathama along with his chariot was thrown here and the temple has been built at the same site. The local people come here for worshipping Ashwatthama and a fair is also organised on the banks of the Ganges which is attended by people from far and wide.

The ancient Kheteshwar temple and Ashwatthama have great significance in the region. Therefore, along with the beautification of this temple, it is necessary to provide essential basic amenities for the devotees visiting there.

Therefore, I request the Government to undertake the beautification work of the sacred Kheteshwar temple as well as to provide essential basic amenities there using Central Funds and take necessary steps to include it in the central list of tourist sites.

* Treated as laid on the Table.

24.03.2023

(ii) Need to ensure devolution of financial and administrative powers to Panchayati Raj institutions in the country

SHRI MUKESH RAJPUT (FARRUKHABAD): The Devolution Index of powers under Panchayati Raj ranges from 36 to 41 per cent in several states. The Panchayati Raj legislation for decentralization of powers was passed three decades ago, yet panchayats have not been able to become Local Self Governance institutions till date. It implies that till date, local governance could not have been established at panchayat, block or district level. If established, they are working under the State Government and its bureaucracy.

This popular Government of the country has fructified public aspirations by its many historical decisions, and instilled the courage in the citizens of the country to live with dignity, and I request the Minister of Rural Development and Panchayati Raj of such a popular Government to take necessary steps to ensure cent percent transfer of financial and administrative rights under the decentralization legislation of Panchayat Raj to Gram Panchayats, Block Panchayats and District Panchayats to develop and make the country self-reliant at rural level.

24.03.2023

(iii) Need to appoint a Radiation Officer in Lala Lajpat Rai Medical College, Meerut, Uttar Pradesh

SHRI RAJENDRA AGRAWAL (MEERUT): Super-speciality block of Lala Lajpat Rai Medical College in Meerut has been constructed at a cost of Rs. 150 crores through resources available under National Health Mission. Provisions have also been made for the treatment of diseases like cancer etc. Cobalt 60 was established here for the Radiotherapy treatment of cancer patients and since May 2022, Radiotherapy was being made available to patients. This service which is extremely important for saving the life of cancer patients, has been lying closed since the retirement of the Radiation Officer on June 30, 2022. As a result, cancer patients have to travel to other places for this extremely expensive therapy and economically weaker patients are not being able to get their therapy done. Therefore, the purpose of building a super speciality block at Lala Lajpat Rai Medical College is not being fulfilled.

I request the Government to appoint a Radiation officer in Lala Lajpat Rai Medical College, Meerut, Uttar Pradesh immediately so that Radiotherapy Treatment can be made available to the cancer patients.

24.03.2023

(iv) Need to address the issues pertaining to Akashvani Kendra, Pauri, Uttarakhand

SHRI TIRATH SINGH RAWAT (GARHWAL): I would like to draw the attention of the Minister of Information and Broadcasting towards the Pauri Akashvani Kendra of my Parliamentary Constituency, Garhwal. The Pauri Akashvani Kendra is working continuously with the objective of providing information about the Government's schemes and policies along with being the source of entertainment to the rural population residing in Uttarakhand, especially in the mountainous regions. But at present, due to some reasons like lack of budget and resources, shortage of staff and limited capacity of transmitters, its identity is being lost in other districts outside Pauri. Due to the indifferent attitude of the department, the Akashwani Kendra is being turned into a Relay Station. This is hurting not only us but the audience associated with the programmes of the centre too. This centre is not just a place of livelihood but is also associated with the feelings of every staff.

To expand the capacity and increase the number of programmes of AIR Pauri, the Government will have to take the following concrete steps:

(1) First of all, in place of one-kilo watt [medium capacity transmitter) installed at Akashvani Pauri, a 10 Kilo watt capacity FM transmitter equipped with digital technology should be installed so that the most of the rural people can take advantage of the programmes related to entertainment and education of Akashvani Pauri.

(2) The budget allocated for the programme of Akashwani Kendra Pauri is being reduced gradually due to which neither the talents here are getting the opportunity nor the number of programmes is being increased. I request you to increase the budget of the programmes for the sake of the existence of the the said centre.

(3) Broadcasting should be started in Akashvani, Pauri in two shifts at the earliest. And more opportunities should be given to previously working casual announcers/comperes on priority.

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(4) Currently, only single broadcast session is conducted at AIR Centre, Pauri but every other day, various special programmes, including programmes based on schemes on Central Government, Prime Minister's Mann Ki Baat programme, are also broadcast by Pauri Centre through Special Broadcasting session only on oral order and by accumulated information in lieu of fees/honorarium of the same broadcast session. As a result, casual workers have to go through financial and mental distress. By putting an immediate check on this arrangement, payment of fee for the special broadcast session should be made to casual announcers as before.

I hope the Ministry will take appropriate steps and take fruitful initiatives for the better future of Akashwani Pauri.

24.03.2023

(v) Need to expand railway connectivity in the Kushi Nagar Parliamentary Constituency

SHRI VIJAY KUMAR DUBEY (KUSHINAGAR): My Parliamentary Constituency, Kushinagar is a historical place. It is a place where Mahatma Buddha had attained Parinirvana. It is a religious place for all Buddhist countries thus making it an international tourist destination where Buddhist pilgrims from all over the world visit to have *darshan* and seek blessings. But the railway connectivity in my Lok Sabha Constituency Kushinagar needs an expansion.

I urge the Hon. Minister of Railways that the route of train number 18181/18182 Tatanagar Thawe Express (4 days a week) should be extended from Thawe to Ayodhya Cantt via Padrauna, Kaptanganj, Gorakhpur, Basti, Mankapur, Ayodhya as the rake of the said train stands for 16:55 hours at Thawe.

To ensure direct train service from Thawe, Padrauna to Delhi, the route of both train number 12571/12572 Gorakhpur - Anand Vihar Humsafar Express via Barhini and train number 12595/12596 Gorakhpur - Anand Vihar (T) Humsafar Express via Gonda, should be extended from Gorakhpur to Chhapra via Kaptanganj, Padrauna, Thawe, Siwan.

I would like to mention here that a lot of foreign tourists visit my district and there are also considerable commercial opportunities for train services. But there is no direct train from Kushinagar to Delhi. Therefore, I urge upon the Hon. Minister of Railways to introduce a direct train from Kushinagar to Delhi so that the people of Kushinagar district and Buddhist pilgrims can have a direct train facility to the Capital of the Country, Delhi.

24.03.2023

(vi) Need to establish a defence sector PSU in Guna Parliamentary Constituency, Madhya Pradesh

SHRI KRISHNAPALSINGH YADAV (GUNA): The three districts - Guna, Ashoknagar and Shivpuri fall under Guna Lok Sabha constituency of which Guna district is also an aspirational district. A vast area of land is lying vacant in these three districts. This vacant land can be used for development projects. The Government has decided to set up a Defence Industrial Corridor in Jhansi to promote Make in India and Aatmanirbhar Bharat in the field of Defence. This project will lead to the development of the Bundelkhand region and provide employment opportunities. Some districts of my Lok Sabha Constituency fall under the Bundelkhand region, and due to the availability of a large area of Government land here, there is high potential for setting up a Defence Public Sector Undertaking (PSU) plant. I would like to request the Government to give approval for the setting up of a plant or unit of Defence Public Sector Undertaking (PSU) falling under the Ministry of Defence in the Guna Lok Sabha Constituency so that our country will become self-reliant in defence sector and we will be able to reduce imports in the Defence Sector. The setting up of this unit will also provide good employment opportunities to the youth of my Lok Sabha Constituency, Guna and will lead to its economic and overall development.

24.03.2023

(vii) Need to establish a university near Sahaswan in Badaun Parliamentary Constituency

DR. SANGHAMITRA MAURYA (BADAUN): I would like to draw the attention of the Government towards my Lok Sabha Constituency, Badaun. The Sahaswan legislative assembly of my Lok Sabha Constituency is about 110 km from Mahatma Jyotiba Phule University, Bareilly and students have to spend a lot of time in commuting there. This also hampers their studies and imposes additional financial and mental burdens on the parents. Sir, this area is very much populated area. About 141 colleges come under Mahatma Jyotiba Phule University. With such a large number of colleges and the persisting distance issues, many students are not able to avail many facilities.

Therefore, I demand that another university may be set up around Sahaswan which will benefit the students of Sahaswan as well as the places around Gunnaur Islamnagar in a big way.

24.03.2023

**(viii) Regarding construction of ROB on level crossings in Jhunjhunu
Parliamentary Constituency**

SHRI NARENDRA KUMAR (JHUNJHUNU): The TVUs of Rico Crossing (Crossing No-266), Bakra Crossing (Crossing No-268) and Gudha Crossing (Crossing No-269) located in Jhunjhunu town (Rajasthan) in my Lok Sabha constituency Jhunjhunu are 1,56,299, 1,11,298, and 2,41,117 respectively. These three level crossings are very busy and there is a long queue of vehicles while the said crossings are closed. ROB should be constructed at the aforesaid all three crossings.

24.03.2023

(ix) Need to set up a Passport Seva Kendra in Anand Parliamentary Constituency, Gujarat

SHRI MITESH PATEL (BAKABHAI) (ANAND): My Parliamentary Constituency Anand, is the biggest hub in the country for diasporic Indian students studying abroad or Indian nationals working abroad. A large number of people from here travel outside the country for work and business. However, there is no facility for Passport Seva Kendra here. The postal office in Anand City provides an incomplete service related to passports, with a limit of 20 persons per day and only the documents are uploaded there and it is operated not by the Ministry of External Affairs but by the postal department. But for any enquiry, one has to go to Vadodara or Ahmedabad. Having a Passport Seva Kendra will increase its daily capacity and there will be no need to go far for the inquiry. With Passport Seva Kendra being in Anand, the people of Kheda district will also have the facility of Seva Kendra nearby.

I humbly request the Hon. Minister of External Affairs to set up *Passport Seva Kendra* in Anand also.

24.03.2023

(x) Regarding relaxation of eligibility criteria for availing benefits under Ayushman Bharat Yojana

SHRI GOPAL SHETTY (MUMBAI NORTH): Today, the prices of medical treatment are continuously increasing in the country due to which the problems of the middle class and poor families are continuously increasing. Since health is the greatest wealth of human beings, it is compulsory for the people to get treatment. During the Corona Pandemic, the people getting treatment in private hospitals had to face even more difficulties.

It is a privilege of all our countrymen that under the Ayushman Bharat scheme launched by the Hon. Prime Minister, significant relief has been provided in healthcare to millions of people across the country. But, at the same time, during the worldwide Corona pandemic, it was also seen that due to the lack of multi-super speciality hospitals, a large number of patients caused a large crowd in the hospitals and their families were handed over huge bills of medical treatment, as a result of which the affected families faced big difficulties.

Under the present Central Ayushman Yojana, the treatment upto the amount of Rs 5 lakh is being provided to the citizens. But, based on the Census of 2011, a large number of people have not been included in the list and the people living in homes of 300-400 square feet are not benefiting from this.

Therefore, I request that people living in the houses of 300-500 square feet should be included in the beneficiary list of the Central Ayushman Yojana and in case of the complaint made by the victims for bills of treatment amounting to more than Rs 2 lakhs by private hospitals, direction should be issued for its monitoring at the State and Central level so that people are relieved from constantly rising cost of treatment.

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(xi) Need to provide environmental clearance to development works in Nagri Block, Dhamtari district, Chhattisgarh

SHRI CHUNNILAL SAHU (MAHASHMUND): About 12,000 people are residing in about 34-35 villages in Nagri development block under Dhamtari district of Chhattisgarh State before Independence and 90% of them belong to the tribal community. They are still deprived of facilities like pucca road, electricity, water and telecommunication etc. However, due to the presence of the Udanti-Sitanadi Tiger Reserve area, there is no proper road connectivity to the district headquarters for all these facilities thus making the district headquarters inaccessible. During the pre-independence British rule, a rail line was laid to carry wooden sleepers from the said area.

Last year, approval was granted by the Government to provide power facilities, and the tender was also awarded. However, the departmental permission for construction work was not granted by the Forest Department due to the area being designated as the Tiger Reserve. The aforesaid area is just left with its existing name of Tiger Reserve where currently no tiger is seen. People residing in this remote area are facing many difficulties due to lack of facilities. Steps should be taken at the earliest in order to provide proper basic facilities to these people.

Hence, it is requested from the Hon. Minister of Environment, Forest, and Climate Change to take cognizance of lack of the basic amenities such as electricity, water, roads, and telecommunications, and provide departmental approval so that people deprived of these facilities can avail of their fundamental rights.

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(xii) Regarding review in the fee structure of Sainik Schools

[English]

DR. SUKANTA MAJUMDAR (BALURGHAT): I want to raise the issue of very high fees structure in Sainik Schools in the country. It is very unfortunate that such higher fees have been fixed by the Government for Sainik Schools where kids only from lower and middle-income groups aspire to get admission and prepare hard to crack the all-India level entrance exam. The average fee is in the range of 1.80 lakh per annum which is higher than the average household annual income of citizens. Even the private institutions recognized by the Government as Sainik Schools are also charging equal or more fees. It's very unfortunate that after getting an All India rank, students are not taking admission due to high fees in Sainik Schools. I request the Government to slash down the fee structure in Sainik Schools. Further, a 100% fee exemption be provided to SC/ST/OBC/EWS students. There should be fee relaxation for the wards of single parents. The government should make education in Sainik Schools affordable so that students from villages and towns may get admission to Sainik Schools and are groomed as good and disciplined citizens.

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(xiii) Need to look into the demands of Pensioners under EPS-1995
[Translation]

SHRI PRATAPRAO PATIL CHIKHALIKAR (NANDED): EPS-95 Pensioners who dedicated their lives in the service of the nation are now living in a pitiable condition with extremely low pensions, which is not at all conducive for survival under any circumstances. The Government of India is running several pension schemes like Lok Kalyan Setu but the EPS employees are deprived even then. They get Rupees 1170 as a monthly pension which is not enough for their survival. I would like to draw the attention of the Government that even after assurances and directions given by the Hon. Prime Minister, the work is still pending.

I humbly request the Government that based on the directives of the Hon. Prime Minister, the demands of these employees may be fulfilled expeditiously.

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(xiv) Need to construct Railway overbridge/underbridge at Railway crossings in Banda Parliamentary Constituency

SHRI R. K. SINGH PATEL (BANDA): Under the Northern-Central Railway Prayagraj Zone, within my Parliamentary Constituency, Banda-Chitrakoot, there are several railway crossings including Kohar Railway Crossing, Atrara Railway Crossing on the Jhansi-Prayagraj railway line, railway crossings on Manikpur-Satna railway line, Markundi Railway Crossing etc. The closure of these railway crossings leads to long queues of vehicles, causing significant inconvenience to the general public and resulting in frequent accidents.

Therefore, keeping in view the demand of the people, I would like to request the Government to make efforts to solve the problem by constructing a Railway Over Bridge/Under bridge at the above railway crossings.

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(xv) Need to provide social security benefits to persons living below poverty line and persons with disabilities

KUNWAR PUSHPENDRA SINGH CHANDEL (HAMIRPUR): In the current welfare and democratic system, efforts can be made to secure human life against uncertainties of the future through various means such as encouraging savings or through different measures of social security. In this regard, the Government is making every possible effort to provide financial measures along with social security for all citizens.

Many welfare initiatives are being taken under the Pradhan Mantri Garib Kalyan Yojana (PMGKY) and under the National Social Assistance Programme (NSAP), a major component of the scheme, pension in the form of social security is also being given through Indira Gandhi National Disability Pension Scheme to the persons with disabilities living below poverty line. As per data, in the year 2020, 7.73lakh divyangjans were provided 77.34 crore rupees, and in the year 2022-23, their number was approximately 8 lakhs in the entire country and about 75 thousand in Uttar Pradesh.

But these relief measures need to be comprehensive. An integrated approach for the social security can be adopted which includes all aspects of social security such as pension, health, etc. together, for the Divyangjans of all income groups instead of only those living below the poverty line. Along with this, for this holistic social security measure, the private sector can be encouraged to manufacture low cost social security products in which the Central and State Governments can also contribute.

Apart from this, social security measures are also absolutely necessary for patients with congenital and other types of mental diseases. At present, only parent associations are eligible for getting loans for mental patients. There is a lack of pension and health insurance products for them in the private sector also.

Therefore, I demand from the Government that efforts should be made to provide pension, health insurance, etc. through holistic social measures together with

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the Private sector and State Governments for divyangjans and mental patients of all income groups along with those living below poverty line.

(xvi) Regarding construction of a high level bridge over Mahanadi river in Boudh district

[English]

SHRIMATI SANGEETA KUMARI SINGH DEO (BOLANGIR): There is a long-standing demand from the people of Birmaharajpur Subdivision of Subarnapur district which is a part of my Constituency, for the construction of a High - Level Bridge over Mahanadi river from village Deuli of Bagbar Gram Panchayat (Birmaharajpur Block) to Baunsuni in Boudh district.

A proposed railway station is to be constructed in Baunsuni, as part of the Balangir Khurda railway project. With the construction of a High - Level Bridge over the Mahanadi river, the distance from Birmaharajpur to Baunsuni railway station would be only 6-7 kms. Whereas, currently, the distance between Birmaharajpur and the proposed Sonepur railway station would be 30 kms.

It would also shorten the distance for people travelling by road to Bhubaneswar which is the State Capital.

I request the Hon. Minister of Road Transport & Highway to: kindly have the matter examined and considered.

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(xvii) Regarding plight of tribals in Kanniyakumari Parliamentary Constituency

SHRI VIJAYKUMAR ALIAS VIJAY VASANTH (KANYAKUMARI): I would like to highlight the plight of tribals living in my Kanniyakumari Parliamentary Constituency. There are 48 tribal settlements in the Kanniyakumari district which falls under 4 village Panchayats. These village hamlets are cut off from the main land due to geographical reasons and we are unable to provide them with basic needs. These are basically hilly regions of Western Ghats. In order to address the concerns of these people at the earliest, I would request the Government to include these hamlets under the Special Central Assistance for Tribal Development (SCA for TD). We need to find solutions for their electricity requirement, develop decent roads and provide them with medical facilities. We need to provide them with pucca houses and proper toilets. The mobile connectivity for these villages is also of utmost importance. I would urge upon the concerned Ministry of the Tribal Affairs to take up the concerns of these villages and special assistance be provided by the Central Government to provide basic needs such as electricity, roads, medical facilities and mobile connectivity.

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**(xviii) Regarding measures to prevent air pollution caused by the fire at
Brahmapuram Waste Plant, Kochi, Kerala**

SHRI HIBI EDEN (ERNAKULAM): Kochi city and its neighbouring areas were engulfed in toxic fumes after an incident of fire at Brahmapuram Waste Plant. Many have to undergo treatments for respiratory diseases, colds and Skin burns. Experts have warned that the residents of Kochi could experience serious long-term health problems in the after-effect of air pollution. Smoke-containing deadly Chemical compounds including dioxin have covered Kochi for more than 10 days. I urge upon the Government to undertake the following:

1. Conduct a survey by a medical expert team from AIIMS to understand the health condition of the local residents, and its long-term after-effects and take the initiative to provide necessary treatment facilities.
2. To conduct an environmental study by an expert national team to evaluate the depth of pollution happening in the district.
3. To declare the incident as a national disaster.
4. To probe, if there is any human intervention in the fire, the culprits should be found and punishment should be given in time.
5. Central Government to allocate funds to build an advanced waste treatment plant.
6. All legal precautions should be strengthened to prevent the recurrence of such incidents.

(xix) Need to bring down the high prices of petrol in the country

SHRIMATI PRATIMA MONDAL (JAYNAGAR): I would like to draw attention to a matter of serious concern which is affecting the entire country. The high prices of petrol are affecting every sphere of people's lives in India. The high transportation cost is leading to an increased prices of essential items. This has been happening over the past three years. It has pushed people into poverty by making transportation and necessary items unaffordable. Despite India announcing that it is getting oil at a cheaper price from Russia there has not been a significant decline in the prices. At an international level, the price of crude oil has witnessed a decline but the petrol prices in the country have gone up rather than going down. How is the petrol price calculated in the first place? Are the refining costs and taxes so high that a fall in global price is not yielding positive results in the country? I urge upon the Government to take necessary action to bring down the prices.

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(xx) Need to rename Makhdumpur Railway Station under Danapur Railway Division of the East Central Railway Zone after Late Shri Sukhdev Prasad Verma

[Translation]

SHRI CHANDESHWAR PRASAD (JAHANABAD): Famous freedom fighter, ex-MP and former Minister Sukhdev Prasad Verma was a resident of Sugaon falling under my Parliamentary Constituency Jahanabad. A referral hospital named after Sukhdev Prasad Verma in Makhdumpur has been built by the Government of Bihar. Something should be done in his honour by the Central Government also. Makhdumpur railway station is located on the Patna-Gaya railway section of the Danapur division under East Central Railway. Today Mughalsarai Station is known as Deen Dayal Upadhyay Station. Till November 2021, a total of 26 railway stations have been renamed during the tenure of the present Union Government. There are so many railway stations which have been named after great personalities by the Ministry of Railways.

Makhdumpur station should be renamed after the Late Shri Sukhdev Prasad Verma, who was the source of inspiration for crores of people. If any action is to be taken by the State Government in this regard, it should be done with the cooperation of the Union Ministry of Home Affairs and the Nodal Ministry. The Ministry of Railways has the responsibility of resolving the technical and legal issues also in such cases.

I demand from the Union Government that in the larger public interest, Makhdumpur station should be renamed after Sukhdev Prasad Verma, the pride of Bihar and the Messiah of the backward classes,

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(xxi) Regarding auction of the Sakhigopal-B Kankili Coal Block in Angul District of Odisha

[English]

SHRI MAHESH SAHOO (DHENKANAL): On 7th March 2023, the auction of the Sakhigopal -B Kankili Coal Block in Angul District of Odisha was conducted by the Ministry of Coal. 152 acres of inhabited portion of Talabeda village which has a total area of 233 acres was auctioned and the rest land was left out of the entire process.

The air of the entire area is polluted and is adjacent to the Coal Corridor Road of Mahanadi Coalfield Limited (MCL). Once the villagers are shifted out of the area, they would be left with the land which is highly polluted within the area. The left-out land will not be fit for agricultural or any other commercial purposes. If the left-out area is not included within the auctioned block and compensated in proper terms, a huge injustice would be done to the people which will violate natural justice. In this regard, I have also written a letter to CMD of the Mahanadi Coalfield Limited.

Therefore, I urge upon the Hon. Minister of Coal to look into the matter on an urgent basis so that justice due is delivered to the people of Talabeda village already affected by the auction.

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(xxii) Regarding inclusion of languages of tribal communities in the Eighth Schedule to the Constitution and recognition of a separate religious code for tribals

[Translation]

SHRI NABA KUMAR SARANIA (KOKRAJHAR): There are two major demands of the tribals of the country. The first demand is that their languages such as Gondi, Bhil, Ho, Mizo, Kamtapuri, Karak Borak, Mundari etc. should be included in the Eighth Schedule of the Constitution and their second demand is for a separate religious code for the people of Gondi, Sarna, Bathou etc which are being raised since years.

Therefore, I demand that the State Governments and the Central Government should take the necessary steps to fulfil these major demands of the tribal communities of the country at the earliest.

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[Translation]

HON. CHAIRPERSON: Item No. 19, Hon. Finance Minister.

12.09 hrs

FINANCE BILL, 2023

[English]

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to move: -

“That the Bill to give effect to the financial proposals of the Central Government for the financial year 2023-2024 be taken into consideration.”

Thank you for giving me this opportunity. I just want to draw and put it to the hon. Members consideration two or three things which are important. The Finance Bill actually brought in ten main provisions which are helpful for the middle class and for the community as a whole and to do ease of business – ten of them. ... *(Interruptions)* Eleven new ones are being brought in now. The stakeholder consultations have helped to improve the Finance Bill so as to represent the society better. While an Amendment is for the GST Council which is establishing the Tribunal -- Sir, I want to make sure that is all recorded -- but more importantly, I want to draw the hon. Members attention to two things. One is representations have been received that the National Pension System for the Government employees needs to be improved. I propose to set up a Committee under the Finance Secretary to look into this issue of pensions and evolve an approach which addresses the needs of the employees while maintaining fiscal prudence to protect the common citizens. The approach will be designed for adoption by both Central and State Governments.

There is one more thing. It has been represented that payments for foreign tours through credit cards are not being captured under the Liberalised Remittance Scheme (LRS) and such payments escape tax collection at source.... *(Interruptions)* The Reserve Bank is being requested to look into this with a view to bring credit card

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payments for foreign tours within the ambit of LRS and tax collection at source thereon. ... (*Interruptions*) There are many more things which I would like to talk about but certainly, I do not want to take more time. I thank you for giving me this opportunity.

[*Translation*]

HON. CHAIRPERSON: The question is:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 2023-24 be taken into consideration."

The motion was adopted.

... (*Interruptions*)

HON. CHAIRPERSON: Now the House will take up clause-wise-clause consideration of the Bill.

Clause 2 Income Tax

HON. CHAIRPERSON: Hon. Minister, please move Amendment Nos. 2 to 4

[*English*]

Amendments made:

Page 16, *after* line 12, *insert--*

"Provided further that where the total income of a person, being a specified fund referred to in clause (c) of the *Explanation* to clause (4D) of section 10 of the Income-tax Act, includes any income under clause (a) of sub-section (1) of section 115AD of the Income-tax Act, the advance tax computed on that part of income shall not be increased by any surcharge;". (2)

Page 20, *after* line 15, *insert--*

"Provided also that in the case of a specified fund, referred to in clause (c) of the *Explanation* to clause (4D) of section 10 of the Income-tax Act, whose income is chargeable to tax under sub-section (1A) of section 115BAC and where such income includes any income under clause (a) of sub-section (1) of section

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115AD of the Income-tax Act, the advance tax computed on that part of income shall not be increased by any surcharge:”. (3)

Page 23, after line 24, insert--

“Provided further that nothing contained in this sub-section shall apply in respect of income-tax as specified in sub-section (9), calculated on income, referred to in clause (a) of sub-section (1) of section 115AD of the Income-tax Act, of specified fund referred to in clause (c) of the *Explanation* to clause (4D) of section 10 of the Income-tax Act.” (4)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 2, as amended, stand part of the Bill."

The motion was adopted.

Clause 2, as amended, was added to the Bill.

... (*Interruptions*)

Clause 3

Amendment of section 2

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 5.

[English]

Amendment made:

Page 24, after line 24, insert--

‘(ca) in clause (37A), in sub-clause (ii), after the figures and letter “194B,”, the figures and letters “194BA,” shall be inserted;’. (5)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 3, as amended, stand part of the Bill."

The motion was adopted.

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Clause 3, as amended, was added to the Bill.

Clause 4 was added to the Bill.

... (*Interruptions*)

Clause 5 Amendment of section 10

HON. CHAIRPERSON: Hon. Minister, please move Amendment Nos. 6 to 10

[*English*]

Amendments made:

Page 25, for lines 35 to 38, *substitute*—

"(ba) for clause (4G), the following clauses shall be substituted with effect from the 1st day of April, 2024, namely:—

‘(4G) any income received by a non-resident from, —

- (i) portfolio of securities or financial products or funds, managed or administered by any portfolio manager on behalf of such non-resident; or
- (ii) such activity carried out by such person, as may be notified by the Central Government in the Official Gazette, in an account maintained with an Offshore Banking Unit in any International Financial Services Centre, as referred to in sub-section (1A) of section 80LA, to the extent such income accrues or arises outside India and is not deemed to accrue or arise in India.

Explanation. —For the purposes of this clause, “portfolio manager” shall have the same meaning as assigned to it in clause (z) of sub-regulation (1) of regulation 2 of the International Financial Services Centres Authority (Capital Market Intermediaries) Regulations, 2021, made under the International Financial Services Centres Authority Act, 2019; (4H) any income of a non-resident or a Unit of an International Financial Services Centre as referred to in sub-section (1A) of section 80LA engaged primarily in the business of leasing of an aircraft, by way of capital gains arising from the transfer of equity shares of domestic company, being a Unit of an International Financial Services Centre as referred to in sub-section (1A) of section 80LA, engaged primarily in the

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business of lease of an aircraft which has commenced operations on or before the 31st day of March, 2026:

Provided that the provisions of this clause shall apply for capital gains arising from the transfer of equity shares of such domestic company in a previous year relevant to an assessment year falling within the-

1. period of ten assessment years beginning with the assessment year relevant to the previous year in which the domestic company has commenced operations; or
2. period of ten assessment years beginning with the assessment year commencing on the 1st day of April, 2024, where the period referred to in clause (a) ends before the 1st day of April, 2034.

Explanation. —For the purposes of this clause, “aircraft” means an aircraft or a helicopter, or an engine of an aircraft or a helicopter, or any part thereof;’.”

(6)

Page 30, *after* line 32, *insert*—

‘(ha) in clause (23FE), in the opening paragraph, for the word interest”, the words, brackets and figures “interest, any sum referred to in clause (xii) of subsection (2) of section 56” shall be substituted with effect from the 1st day of April, 2024;’. (7)

Page 30, *after* line 33, *insert*—

"(ia) for clause (26AAA), the following clause shall be substituted and shall be deemed to have been substituted with effect from the 1st day of April, 1990, namely: —

‘(26AAA) in case of an individual, being a Sikkimese, any income which accrues or arises to him—

- (a) from any source in the State of Sikkim; or
- (b) by way of dividend or interest on securities.

Explanation. —For the purposes of this clause "Sikkimese" shall mean—

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- (i) an individual, whose name is recorded in the register maintained under the Sikkim Subjects Regulation, 1961 read with the Sikkim Subject Rules, 1961 (hereinafter referred to as the “Register of Sikkim Subjects”), immediately before the 26th day of April, 1975; or
- (ii) an individual, whose name is included in the Register of Sikkim Subjects by virtue of the Government of India Order No. 26030/36/90-I.C.I., dated the 7th August, 1990 and Order of even number dated the 8th April, 1991; or
- (iii) any other individual, whose name does not appear in the Register of Sikkim Subjects, but it is established beyond doubt that the name of such individual's father or husband or paternal grand-father or brother from the same father has been recorded in that register; or
- (iv) any other individual, whose name does not appear in the Register of Sikkim Subjects but it is established that such individual was domiciled in Sikkim on or before the 26th day of April, 1975; or
- (v) any other individual, who was not domiciled in Sikkim on or before the 26th day of April, 1975, but it is established beyond doubt that such individual's father or husband or paternal grand-father or brother from the same father was domiciled in Sikkim on or before the 26th day of April, 1975;

(ib) after clause (34A), the following clause shall be inserted with effect from the 1st day of April, 2024, namely: —

‘(34B) any income of a unit of any International Financial Services Centre, primarily engaged in the business of leasing of an aircraft, by way of dividends from a company being a unit of any International Financial Services Centre primarily engaged in the business of leasing of an aircraft.

Explanation. - For the purposes of this clause, “International Financial Services Centre” shall have the same meaning as assigned to it in clause (q) of section 2 of the Special Economic Zones Act, 2005;’.

(8) 28 of 2005

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Page 31, line 3, *for* “clause shall”, *substitute* “clauses shall” (9)

Page 31, *after* line 22, *insert*—

‘(46B) any income accruing or arising to,—

(i) National Credit Guarantee Trustee Company Limited, being a company established and wholly financed by the Central Government for the purposes of operating credit guarantee funds established and wholly financed by the Central Government; or

(ii) a credit guarantee fund established and wholly financed by the Central Government and managed by the National Credit Guarantee Trustee Company Limited; or

(iii) Credit Guarantee Fund Trust for Micro and Small Enterprises, being a trust created by the Government of India and the Small Industries Development Bank of India established under sub-section (1) of section 3 of the Small Industries Development Bank of India Act, 1989;’. (10)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 5, as amended, stand part of the Bill."

The motion was adopted.

Clause 5, as amended, was added to the Bill.

Clause 6 was added to the Bill.

... *(Interruptions)*

Clause 7

Amendment of section 11

HON. CHAIRPERSON: Hon. Minister, please move Amendment Nos. 11 to 13.

[English]

Amendments made:

Page 34, line 35, *for* “, clause (46)”, *substitute* “, clause (23EC), clause (46)”.

(11)

Page 34, line 39, *for* “clause (46)”, *substitute* “clause (23EC) or clause (46)”.

(12)

Page 35, line 3, *for* “clause (46)”, *substitute* “clause (23EC) or clause (46)”.

(13)

(Shrimati Nirmala Sitharaman)

*[Translation]***HON. CHAIRPERSON** The question is:

"That clause 7, as amended, stand part of the Bill."

The motion was adopted.

Clause 7, as amended, was added to the Bill.

Clauses 8 to 20 were added to the Bill.

... *(Interruptions)*

Clause 21**Amendment of section 47****HON. CHAIRPERSON:** Hon. Minister, please move Amendment Nos. 14 to 16.*[English]**Amendments made:*

Page 40, *after* line 31, *insert*—

“(i) for clause (a), the following clause shall be substituted, namely: —

‘(a) “original fund” means—

(A) a fund established or incorporated or registered outside India, which collects funds from its members for investing it for their benefit and fulfils the following conditions, namely: —

(i) the fund is not a person resident in India;

(ii) the fund is a resident of a country or a specified territory with which an agreement referred to in sub-section (1) of section 90 or sub-section (1) of section 90A has been entered into; or is established or incorporated or registered in a

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country or a specified territory as may be notified by the Central Government in this behalf;

(iii) the fund and its activities are subject to applicable investor protection regulations in the country or specified territory where it is established or incorporated or is a resident; and

(iv) fulfils such other conditions as may be prescribed;

(B) an investment vehicle, in which Abu Dhabi Investment Authority is the direct or indirect sole shareholder or unit holder or beneficiary or interest holder and such investment vehicle is wholly owned and controlled, directly or indirectly, by the Abu Dhabi Investment Authority or the Government of Abu Dhabi; or

(C) a fund notified by the Central Government in the Official Gazette in this behalf subject to such conditions as may be specified;’.” (14)

Page 40, line 32, *for* “(i)”, *substitute* “(ia)”. (15)

Page 41, *after* line 14, *insert*—

“(c) after clause (xix), the following clause shall be inserted, namely: —

‘(xx) any transfer of a capital asset, being an interest in a joint venture, held by a public sector company, in exchange of shares of a company incorporated outside India by the Government of a foreign State, in accordance with the laws of that foreign State.

Explanation. —For the purposes of this clause, “joint venture” shall mean a business entity, as may be notified by the Central Government in the Official Gazette.’.” (16)

(Shrimati Nirmala Sitharaman)

[*Translation*]

HON. CHAIRPERSON: The question is:

"That clause 21, as amended, stand part of the Bill."

The motion was adopted.

Clause 21, as amended, was added to the Bill.

... (*Interruptions*)

Clause 22 Amendment of section 48

HON. CHAIRPERSON: Hon. Minister, please move Amendment Nos. 17 and 18.

[English]

Amendments made:

Page 41, line 16, *omit* “proviso”. (17)

Page 41, *after* line 21, *insert*—

Explanation 1.—For the removal of doubt, it is hereby clarified that the cost of acquisition of a unit of a business trust shall be reduced and shall be deemed to have always been reduced by any sum received by a unit holder from the business trust with respect to such unit, which is not in the nature of income as referred to in clause (23FC) or clause (23FCA) of section 10 and which is not chargeable to tax under clause (xii) of sub-section (2) of section 56 and under sub-section (2) of section 115UA.

Explanation 2. —For the purposes of *Explanation 1*, it is clarified that where transaction of transfer of a unit is not considered as transfer under section 47 and cost of acquisition of such unit is determined under section 49, sum received with respect to such unit before such transaction as well as after such transaction shall be reduced from the cost of acquisition under the said *Explanation.*”. (18)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON The question is:

"That clause 22, as amended, stand part of the Bill."

The motion was adopted.

Clause 22, as amended, was added to the Bill.

... *(Interruptions)*

Clause 23 Amendment of section 48

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 19.

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[English]

Amendment made:

Page 41, for lines 22 to 25, *substitute*—

‘23. In section 49 of the Income-tax Act, —

1. after sub-section (2AH), the following sub-section shall be inserted, namely: —

“(2AI) Where the capital asset, being shares as referred to in clause (xx) of section 47, became the property of the assessee, the cost of acquisition of such asset shall be deemed to be the cost of acquisition to it of the interest in the joint venture referred to in the said clause.”;

(b) after sub-section (9), the following sub-section shall be inserted with effect from the 1st day of April, 2024, namely: —

“(10) Where the capital asset, being—”. (19)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 23, as amended, stand part of the Bill."

The motion was adopted.

Clause 23, as amended, was added to the Bill.

... *(Interruptions)*

Clause 24

Insertion of new section 50AA

HON. CHAIRPERSON: Hon. Minister, please move Amendment Nos. 20 to 23

[English]

Amendments made:

Page 42, line 3, for “Market Linked Debenture”, *substitute* “a unit of a Specified Mutual Fund acquired on or after the 1st day of April, 2023 or a Market Linked Debenture”. (20)

Page 42, line 5, *after* “debenture”, *insert* “or unit”. (21)

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Page 42, line 6, *after* “debenture”, *insert* “or unit”. (22)

Page 42, *for* lines 15 to 22, *substitute*—

‘Explanation. — For the purposes of this section—

(i) “Market Linked Debenture” means a security by whatever name called, which has an underlying principal component in the form of a debt security and where the returns are linked to market returns on other underlying securities or indices and include any security classified or regulated as a market linked debenture by the Securities and Exchange Board of India;

(ii) “Specified Mutual Fund” means a Mutual Fund by whatever name called, where not more than thirty-five per cent. of its total proceeds is invested in the equity shares of domestic companies:

Provided that the percentage of equity shareholding held in respect of the Specified Mutual Fund shall be computed with reference to the annual average of the daily closing figures:’. (23)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON The question is:

"That clause 24, as amended, stand part of the Bill."

The motion was adopted.

Clause 24, as amended, was added to the Bill.

Clauses 25 to 31 were added to the Bill.

... *(Interruptions)*

Clause 32 Amendment of section 56

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 24.

[English]

Amendment made:

Page 44, *for* lines 9 to 26, *substitute*—

‘32. In section 56 of the Income-tax Act, in sub-section (2), —

(a) in clause (viib), —

(i) with effect from the 1st day of April, 2024, the words “being a resident” shall be omitted;

(ii) in the *Explanation*, in clause (aa), after the words and figures “Securities and Exchange Board of India Act, 1992 or regulated under the”, the words, brackets and figures “International Financial Services Centre Authority (Fund Management) Regulations, 2022 made under the” shall be inserted;

(b) after clause (xi), with effect from the 1st day of April, 2024, the following clauses shall be inserted, namely: —

(xii) any specified sum received by a unit holder from a business trust during the previous year, with respect to a unit held by him at any time during the previous year.

Explanation. —For the purposes of this clause, “specified sum” shall be computed in accordance with the following formula, namely: —

Specified sum=A-B-C (which shall be deemed to be zero if sum of B and C is greater than A), where—

A=aggregate of sum distributed by the business trust with respect to such unit, during the previous year or during any earlier previous year or years, to such unit holder, who holds such unit on the date of distribution of sum or to any other unitholder who held such unit at any time prior to the date of such distribution, which is, -

(a) not in the nature of income referred to in clause (23FC) or clause (23FCA) of section 10; and

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(b) not chargeable to tax under sub-section (2) of section 115UA;

B=amount at which such unit was issued by the business trust;
and

C=amount charged to tax under this clause in any earlier previous year;'.'. (24)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON The question is:

"That clause 32, as amended, stand part of the Bill."

The motion was adopted.

Clause 32 was added to the Bill.

Clauses 33 to 41 were added to the Bill.

... *(Interruptions)*

HON. CHAIRPERSON: Hon. Minister, please move the motion.

Motion Re: Suspension of Rule 80 (i)

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No.25* to the Finance Bill, 2021 and that this amendment may be allowed to be moved.”

* Vide Amendments List No.1 circulated on 22.3.2023

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No.25* to the Finance Bill, 2021 and that this amendment may be allowed to be moved.”

The motion was adopted.

... (Interruptions)

New Clause 41A

Amendment made:

Page 48, after line 27, insert—

Amend ‘41A. In section 80LA of the Income-tax Act, in
-ment sub-section (1), after clause (b), the following
of proviso shall be inserted, namely: —
section “Provided that for the assessment year
80LA. commencing on or after the 1st day of April, 2023,
the deduction under this clause shall be one
hundred percent. of such income.”. (25)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That New Clause 41A be added to the Bill."

The motion was adopted.

New Clause 41A was added to the Bill.

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Clause 42 was added to the Bill.

... (*Interruptions*)

Clause 43 Amendment of section 87A

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 26.

[English]

Amendment made:

Page 49, *for* lines 1 to 8, *substitute*—

“Provided that where the total income of the assessee is chargeable to tax under sub-section (1A) of section 115BAC, and the total income—

(a) does not exceed seven hundred thousand rupees, the assessee shall be entitled to a deduction, from the amount of income-tax (as computed before allowing for the deductions under this Chapter) on his total income with which he is chargeable for any assessment year, of an amount equal to one hundred per cent. of such income-tax or an amount of twenty-five thousand rupees, whichever is less;

(b) exceeds seven hundred thousand rupees and the income-tax payable on such total income exceeds the amount by which the total income is in excess of seven hundred thousand rupees, the assessee shall be entitled to a deduction from the amount of income-tax (as computed before allowing the deductions under this Chapter) on his total income, of an amount equal to the amount by which the income-tax payable on such total income is in excess of the amount by which the total income exceeds seven hundred thousand rupees.”. (26)

(Shrimati Nirmala Sitharaman)

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[Translation]

HON. CHAIRPERSON: The question is:

"That clause 43, as amended, stand part of the Bill."

The motion was adopted.

Clause 43, as amended, was added to the Bill.

Clauses 44 to 49 were added to the Bill.

... *(Interruptions)*

HON. CHAIRPERSON: Hon. Minister, please move the motion.

Motion Re: Suspension of Rule 80(i)

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 27* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 27* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

The motion was adopted.

* Vide Amendments List No. 1 circulated on 22.3.2023.

New Clause 49A

Amendment made:

Page 49, *after* line 34, *insert*—

Amend- '49A. In section 115A of the Income-tax
ment of Act, in sub-section (1), with effect from the
section 1st day of April, 2024, —

115A. (i) in clause (a), in sub-clause (A),
the following proviso shall be inserted,
namely: —

“Provided that the amount of
income-tax calculated on the
amount of income by way of
dividend received from a unit in
an International Financial
Services Centre, as referred to in
sub-section (1A) of section
80LA, shall be ten per cent.”;

(ii) in clause (b), in sub- clauses
(A) and (B), for the word “ten”,
the word “twenty” shall be
substituted.’. (27)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That new clause 49A, be added to the Bill."

The motion was adopted.

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New Clause 49A was added to the Bill.

Clauses 50 to 57 were added to the Bill.

... (*Interruptions*)

Clause 58 Amendment of section 115UA

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 28.

... (*Interruptions*)

[*English*]

Amendment made:

Page 59, line 15, *for* “sub-sections (1), (2) and (3)”, *substitute* “sub-section (1)”. (28)

(Shrimati Nirmala Sitharaman)

[*Translation*]

HON. CHAIRPERSON: The question is:

"That clause 58, as amended, stand part of the Bill."

The motion was adopted.

Clause 58, as amended, was added to the Bill.

Clause 59 was added to the Bill.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Minister, please move the motion.

Motion Re: Suspension of Rule 80(i)

[*English*]

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No.

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29* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 29* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 59A

Amendment made:

Page 59, *after* line 24, *insert*—

Amendment ‘59A. In section 115 VP of the Income-tax Act,
of section –

115VP. 1. in sub-section (2), after the proviso, the
following proviso shall be inserted,
namely: —

“Provided further that a Unit of an
International Financial Services
Centre which has availed of
28 of 2005. deduction under section 80LA may
make an application within three

* Vide Amendments List No. 1 circulated on 22.3.2023

months from the date on which such deduction ceases.”;

2. after sub-section (5), the following *Explanation* shall be inserted, namely: -

‘*Explanation.* —For the purposes of this section “International Financial Services Centre” shall have the same meaning as assigned to it in clause (q) of section 2 of the Special Economic Zones Act, 2005.’. (29)

(Shrimati Nirmala Sitharaman)

[*Translation*]

HON. CHAIRPERSON: The question is:

"That new clause 59A, be added to the Bill."

The motion was adopted.

New Clause 59A was added to the Bill.

Clauses 60 to 80 were added to the Bill.

Clause 81 Amendment of section 193

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 30.

... (*Interruptions*)

[*English*]

Amendment made:

Page 69, for lines 28 and 29, substitute-

"81. In section 193 of the Income-tax Act, in the proviso, for clause (ix), the following clause shall be substituted, namely: —

‘(ix) any interest payable to a "business trust", as defined in clause (13A) of section 2, in respect of any securities, by a

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special purpose vehicle referred to in the *Explanation* to clause (23FC) of section 10.'.'. (30)

(Shrimati Nirmala Sitharaman)

[*Translation*]

HON. CHAIRPERSON: The question is:

"That clause 81, as amended, stand part of the Bill."

The motion was adopted.

Clause 81, as amended, was added to the Bill.

... (*Interruptions*)

Clause 82 Amendment of section 194B

HON. CHAIRPERSON: Hon. Minister, please move Amendment Nos. 31 and 32.

... (*Interruptions*)

[*English*]

Amendments made:

Page 70, *in* lines 1 and 2, *omit* "with effect from the 1st day of July, 2023". (31)

Page 70, line 5, *for* "July", *substitute* "April". (32)

(Shrimati Nirmala Sitharaman)

[*Translation*]

HON. CHAIRPERSON: The question is:

"That clause 82, as amended, stand part of the Bill."

The motion was adopted.

Clause 82, as amended, was added to the Bill.

... (*Interruptions*)

Clause 83 Insertion of new section 194BA

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 33.

... (*Interruptions*)

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[English]

Amendment made:

Page 70, line 10, *omit* “with effect from the 1st day of July, 2023”. (33)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 83, as amended, stand part of the Bill."

The motion was adopted.

Clause 83, as amended, was added to the Bill.

Clause 84 was added to the Bill.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Minister, please move the motion.

Motion Re: Suspension of Rule 80 (i)

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 34* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the

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Government Amendment No. 34* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

The motion was adopted.

[Translation]

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 34.

New Clause 84A

[English]

Amendment made:

Page 71, *after* line 13, *insert*—

Amendment of ‘84A. In section 194LC of the Income-tax Act, with section 194LC. effect from the 1st day of July, 2023, —

(i) in sub-section (1), after the proviso, the following proviso shall be inserted, namely: —

"Provided further that in case of income by way of interest referred to in clause (ic) of sub-section (2), the income-tax shall be deducted at the rate of nine per cent.”;

(ii) in sub-section (2), —

(I) in clause (ib), for the word “and”, the word “or” shall be substituted;

(II) after clause (ib), the following clause shall be inserted, namely: —

“(ic) in respect of money borrowed by it from a source outside India by way of issuance of any long-term bond or rupee denominated bond on or after the 1st day of July, 2023,

* Vide Amendments List No. 1 circulated on 22.3.2023.

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which is listed only on a recognised stock exchange located in an International Financial Services Centre; and”.’. (34)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That new clause 84A be added to the Bill."

The motion was adopted.

New Clause 84A was added to the Bill.

Clauses 85 to 88 were added to the Bill.

Clause 89 Amendment of section 206AB

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 35.

[English]

Amendment made:

Page 72, for lines 4 and 5, substitute--

‘89. In section 206AB of the Income-tax Act, --

- (i) in sub-section (1), after the figures and letter “194B,”, the figures and letters “194BA,” shall be inserted;
- (ii) in sub-section (3), for the proviso, the following proviso shall be substituted,’. (35)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 89, as amended, stand part of the Bill.

The motion was adopted.

Clause 89, as amended, was added to the Bill.

Clause 90 Amendment of section 206C

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HON. CHAIRPERSON: Hon. Minister, please move Amendment Nos. 36 and 37.

[English]

Amendments made:

Page 72, after line 15, insert—

‘(i) in clause (a), the words “out of India” at both the places where they occur shall be omitted.’ (36)

Page 72, in line 16, for “(i)”, substitute “(ia)”. (37)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 90, as amended, stand part of the Bill.

The motion was adopted.

Clause 90, as amended, was added to the Bill.

HON. CHAIRPERSON: Hon. Minister, please move the motion.

Motion Re: Suspension of Rule 80 (i)

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 38* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject

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matter of the clause to which it relates, in its application to the Government Amendment No. 38* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 90A

[Translation]

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 38.

[English]

Amendment made:

Page 72, after line 25, insert--

Amendment ‘90A. In section 206CC of the Income-tax Act, in
of section sub-section (1), the following proviso shall be
206CC. inserted with effect from the 1st day of July, 2023,
namely: —

“Provided that the rate of tax collection at source
under this section shall not exceed twenty per
cent.”. (38)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That new clause 90A be added to the Bill."

The motion was adopted.

New Clause 90A was added to the Bill.

Clause 91 Amendment of section 206CCA

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 39.

* Vide Amendments List No. 1 circulated on 22.3.2023.

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[English]

Amendment made:

Page 72, for lines 26 and 27, substitute--

‘91. In section 206CCA of the Income-tax Act, —

- (i) in sub-section (1), the following proviso shall be inserted with effect from the 1st day of July, 2023, namely: —

“Provided that the rate of tax collection at source under this section shall not exceed twenty per cent.”;

- (ii) in sub-section (3), for the proviso, the following proviso shall be substituted,’. (39)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 91, as amended, stand part of the Bill.

The motion was adopted.

Clause 91, as amended, was added to the Bill.

Clauses 92 to 123 were added to the Bill.

HON. CHAIRPERSON: Hon. Minister, please move the motion.

Motion Re: Suspension of Rule 80 (i)

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 40* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

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“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 40* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clauses 123A and 123B

Amendment made:

Page 85, after line 7, insert—

‘123A. In the Customs Act, in section 65, in sub-section (1), for the words “subject to”, the words, figures and letter “subject to the provisions of section 65A and” shall be substituted.

Amendment of
section 65

123B. After section 65 of the Customs Act, the following section shall be inserted, namely: —

Insertion of
section 65A

“65A. (1) Notwithstanding anything to the contrary contained in this Act or the Customs Tariff Act, 1975, the following provision shall, with effect from such date as may be notified by the Central Government, apply to goods in relation to which any manufacturing process or other operations in terms of section 65 may be carried out, namely: —

Goods brought for
operations in
warehouse to have
ordinarily paid
certain taxes.

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(A) the dutiable goods, which are deposited in the warehouse shall be goods on which the integrated tax under sub-section (7) and the goods and services tax compensation cess under sub-section (9), of section 3 of the Customs Tariff Act, 1975 have been paid, and only for the purpose of the duty payable, other than the said tax and cess paid, such dutiable goods shall be warehoused goods;

51 of 1975

(B) the dutiable goods shall be permitted to be removed for the purpose of deposit in the warehouse, where –

(i) in respect of the goods, an entry thereof has been made by presenting electronically on the customs automated system, a bill of entry for home consumption under section 46 and the goods have been assessed to duty under section 17 or section 18, as the case may be, in accordance with clause (a) of sub-section (1) of section 15;

(ii) the integrated tax under sub-section (7), and the goods and services tax compensation cess under sub-section (9), of section 3 of the Customs Tariff Act, 1975 have been paid in accordance with section 47;

51 of 1975

(iii) on removal of the goods from another warehouse in terms of section 67, a bill of entry for home consumption under clause (a) of section 68 has been presented and the integrated tax under sub-section (7), and the goods and services tax compensation cess under sub-section (9), of section 3 of the Customs Tariff

51 of 1975

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(iv) the provisions of section 59, subject to the following modifications therein, have been complied with, namely: –

(a) for the words “bill of entry for warehousing”, the words “bill of entry for home consumption” shall be substituted; and

(b) for the words “amount of the duty assessed”, the words “amount of duty assessed, but not paid” shall be substituted;

(C) the duty payable in respect of warehoused goods referred to in clause (A), to the extent not paid, is paid before the goods are removed from the warehouse in such manner as may be prescribed.

(2) The provisions of sub-section (1) shall not apply for the purpose of manufacturing process or other operations in terms of section 65 to dutiable goods which have been deposited in the warehouse or permitted to be removed for deposit in the warehouse prior to the date notified under that sub-section.

(3) The Central Government may, if it considers necessary or expedient, and having regard to such criteria, including but not limited to, the nature or class or categories of goods, or class of importers or exporters, or industry sector, exempt, by notification, such goods in relation to which any manufacturing process or other operations in terms of section 65 may be carried out, as may be specified in the notification, from the application of this section.”. (40)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That new clauses 123A and 123B, be added to the Bill."

The motion was adopted.

New clauses 123A and 123B were added to the Bill.

Clause 124 was added to the Bill.

... *(Interruptions)*

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HON. CHAIRPERSON: Hon. Minister, please move the motion.

Motion Re: Suspension of Rule 80 (i)

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 41* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 41* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clauses 124A and 124B

Amendment made:

Page 85, after line 28, insert—

<p>‘124A. In the Customs Act, in section 157, in sub-section (2), after clause (c), the following clause shall be inserted, namely:—</p>	<p>Amendment of section 157.</p>
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* Vide Amendments List No.1 circulated on 22.03.2023.

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“(ca) the manner and conditions for payment of duty and removal of goods under clause (C) of sub-section (1) of section 65A;”.

124B. In the Customs Act, in section 159, after the figures “43,”, the figures and letter “65A,” shall be inserted.’. (41)

Amendment of section 159.

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That new clauses 124A and 124B, be added to the Bill."

The motion was adopted.

New clauses 124A and 124B were added to the Bill.

Clause 125 was added to the Bill.

... *(Interruptions)*

Clause 126 Amendment of First Schedule

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 42.

[English]

Amendment made:

Page 86, after line 28, insert—

“(d) with effect from the 1st April, 2023, be also amended in the manner specified in the Seventh Schedule.”. (42)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 126, as amended, be added to the Bill.""

The motion was adopted.

Clause 126, as amended, was added to the Bill.

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Clauses 127 to 130 were added to the Bill.

... (*Interruptions*)

Clause 131 Substitution of new section for section 23

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 43.

[*English*]

Amendment made:

Page 88, for lines 1 to 20, *substitute*—

“131. In section 23 of the Central Goods and Services Tax Act, for sub-section (2), the following sub-section shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July, 2017, namely: —

(2) Notwithstanding anything to the contrary contained in sub-section (1) of section 22 or section 24, the Government may, on the recommendations of the Council, by notification, subject to such conditions and restrictions as may be specified therein, specify the category of persons who may be exempted from obtaining registration under this Act.”. (43)

(Shrimati Nirmala Sitharaman)

[*Translation*]

HON. CHAIRPERSON: The question is:

"That clause 131, as amended, stand part of the Bill."

The motion was adopted.

Amendment of
section 23.

Clause 131, as amended, was added to the Bill.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Minister, please move the motion.

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Motion Re: Suspension of Rule 80 (i)

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 44* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 44* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

The motion was adopted.

* Vide Amendments List No.1 circulated on 22.03.2023.

New Clause 131A

Amendment made:

Page 88, after line 20, insert—

‘131A. In section 30 of the Central Goods and Services Tax Act, in sub section (1), —

Amendment of
section 30.

(a) for the words “the prescribed manner within thirty days from the date of service of the cancellation order:”, the words “such manner, within such time and subject to such conditions and restrictions, as may be prescribed.” shall be substituted;

(b) the proviso shall be omitted.’. (44)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That new clause 131A, be added to the Bill."

The motion was adopted.

New Clause 131A was added to the Bill.

Clauses 132 to 137 were added to the Bill.

... *(Interruptions)*

HON. CHAIRPERSON: Hon. Minister, please move the motion.

Motion Re: Suspension of Rule 80 (i)

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an

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amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 45* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 45* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clauses 137A, 137B, 137C, 137D, 137E, 137F and 137G

Amendment made:

Page 90, after line 8, insert—

<p>‘137A. In section 62 of the Central Goods and Services Tax Act, in sub-section (2), —</p>	<p>Amendment of section 62.</p>
---	-------------------------------------

(a) for the words “thirty days”, the words “sixty days” shall be substituted;

(b) the following proviso shall be inserted, namely: —

“Provided that where the registered person fails to furnish a valid return within sixty days of the service of the assessment order under sub-section (1), he may furnish the same within a further period of sixty days on payment of an additional late fee of one hundred rupees for each day of delay beyond sixty days of the service of the said

* Vide Amendments list No. 1 circulated on 22.3.2023.

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assessment order and in case he furnishes valid return within such extended period, the said assessment order shall be deemed to have been withdrawn, but the liability to pay interest under sub-section (1) of section 50 or to pay late fee under section 47 shall continue.”

137B. For section 109 of the Central Goods and Services Tax Act, the following section shall be substituted, namely: —

Substitution
of section
109

“109. (1) The Government shall, on the recommendations of the Council, by notification, establish with effect from such date as may be specified therein, an Appellate Tribunal known as the Goods and Services Tax Appellate Tribunal for hearing appeals against the orders passed by the Appellate Authority or the Revisional Authority.

Constitution
of Appellate
Tribunal
and
Benches
thereof.

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(2) The jurisdiction, powers and authority conferred on the Appellate Tribunal shall be exercised by the Principal Bench and the State Benches constituted under sub-section (3) and sub-section (4).

(3) The Government shall, by notification, constitute a Principal Bench of the Appellate Tribunal at New Delhi which shall consist of the President, a Judicial Member, a Technical Member (Centre) and a Technical Member (State).

(4) On the request of the State, the Government may, by notification, constitute such number of State Benches at such places and with such jurisdiction as may be recommended by the Council, which shall consist of two Judicial Members, a Technical Member (Centre) and a Technical Member (State).

(5) The Principal Bench and the State Bench shall hear appeals against the orders passed by the Appellate Authority or the Revisional Authority:

Provided that the cases in which any one of the issues involved relates to the place of supply, shall be heard only by the Principal Bench.

(6) The President shall, from time to time, by a general or special order, distribute the business of the Appellate Tribunal among the Benches and may transfer cases from one Bench to another.

(7) The senior-most Judicial Member within the State Benches, as may be notified, shall act as the Vice-President for such State Benches and shall exercise such

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powers of the President as may be prescribed, but for all other purposes be considered as a Member.

(8) Appeals, where the tax or input tax credit involved or the amount of fine, fee or penalty determined in any order appealed against, does not exceed fifty lakh rupees and which does not involve any question of law may, with the approval of the President, and subject to such conditions as may be prescribed on the recommendations of the Council, be heard by a single Member, and in all other cases, shall be heard together by one Judicial Member and one Technical Member.

(9) If, after hearing the case, the Members differ in their opinion on any point or points, such Member shall state the point or points on which they differ, and the President shall refer such case for hearing, —

(a) where the appeal was originally heard by Members of a State Bench, to another Member of a State Bench within the State or, where no such other State Bench is available within the State, to a Member of a State Bench in another State;

(b) where the appeal was originally heard by Members of the Principal Bench, to another Member from the Principal Bench or, where no such other Member is available, to a Member of any State Bench, and such point or points shall be decided according to the majority opinion including the opinion of the Members who first heard the case.

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(10) The Government may, in consultation with the President, for the administrative efficiency, transfer Members from one Bench to another Bench:

Provided that a Technical Member (State) of a State Bench may be transferred to a State Bench only of the same State in which he was originally appointed, in consultation with the State Government.

(11) No act or proceedings of the Appellate Tribunal shall be questioned or shall be invalid merely on the ground of the existence of any vacancy or defect in the constitution of the Appellate Tribunal.”

137C. For section 110 of the Central Goods and Services Tax Act, the following section shall be substituted, namely: —

“**110.** (1) A person shall not be qualified for appointment as—

(a) the President, unless he has been a Judge of the Supreme Court or is or has been the Chief Justice of a High Court;

(b) a Judicial Member, unless he –
 (i) has been a Judge of the High Court; or
 (ii) has, for a combined period of ten years, been a District Judge or an Additional District Judge;

(c) a Technical Member (Centre), unless he is or has been a member of the Indian Revenue (Customs and Indirect Taxes) Service, Group A, or of the All India Service with at least three years of experience in the

Substitution of new section for section 110.

President and Members of Appellate Tribunal, their qualification, appointment, conditions of service, etc.

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administration of an existing law or goods and services tax in the Central Government, and has completed at least twenty-five years of service in Group A;

(d) a Technical Member (State), unless he is or has been an officer of the State Government or an officer of the All India Service, not below the rank of Additional Commissioner of Value Added Tax or the State goods and services tax or such rank, not lower than that of the First Appellate Authority, as may be notified by the concerned State Government, on the recommendations of the Council and has completed twenty-five years of service in Group A, or equivalent, with at least three years of experience in the administration of an existing law or the goods and services tax or in the field of finance and taxation in the State Government:

Provided that the State Government may, on the recommendations of the Council, by notification, relax the requirement of completion of twenty-five years of service in Group A, or equivalent, in respect of officers of such State where no person has completed twenty-five years of service in Group A, or equivalent, but has completed twenty-five years of service in the Government, subject to such conditions, and till such period, as may be specified in the notification.

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(2) The President, Judicial Member, Technical Member (Centre) and Technical Member (State) shall be appointed or re-appointed by the Government on the recommendations of a Search-cum-Selection Committee constituted under sub-section (4):

Provided that in the event of the occurrence of any vacancy in the office of the President by reason of his death, resignation or otherwise, the Judicial Member or, in his absence, the senior-most Technical Member of the Principal Bench shall act as the President until the date on which a new President, appointed in accordance with the provisions of this Act to fill such vacancy, enters upon his office:

Provided further that where the President is unable to discharge his functions owing to absence, illness or any other cause, the Judicial Member or, in his absence, the senior-most Technical Member of the Principal Bench, shall discharge the functions of the President until the date on which the President resumes his duties.

(3) While making selection for Technical Member (State) of a State Bench, first preference shall be given to officers who have worked in the State Government of the State to which the jurisdiction of the Bench extends.

(4) (a) The Search-cum-Selection Committee for Technical Member (State) of a State Bench shall consist of the following members, namely: —

(i) the Chief Justice of the High Court in whose jurisdiction the State Bench is located, to be the Chairperson of the Committee;

(ii) the senior-most Judicial Member in the State, and where no Judicial Member is available, a retired Judge of the High Court in whose jurisdiction the State Bench is located, as may be nominated by the Chief Justice of such High Court;

(iii) Chief Secretary of the State in which the State Bench is located;

(iv) one Additional Chief Secretary or Principal Secretary or Secretary of the State in which the State Bench is located, as may be the nominated by such State Government, not in-charge of the Department responsible for administration of State tax; and

(v) Additional Chief Secretary or Principal Secretary or Secretary of the Department responsible for administration of State tax, of the State in which the State Bench is located –

– Member Secretary; and

(b) the Search-cum-Selection Committee for all other cases shall consist of the following members, namely: —

(i) the Chief Justice of India or a Judge of Supreme Court nominated by him, to be the Chairperson of the Committee;

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- (ii) Secretary of the Central Government nominated by the Cabinet Secretary — Member;
 - (iii) Chief Secretary of a State to be nominated by the Council— Member;
 - (iv) one Member, who—
 - (A) in case of appointment of a President of a Tribunal, shall be the outgoing President of the Tribunal; or
 - (B) in case of appointment of a Member of a Tribunal, shall be the sitting President of the Tribunal; or
 - (C) in case of the President of the Tribunal seeking re-appointment or where the outgoing President is unavailable or the removal of the President is being considered, shall be a retired Judge of the Supreme Court or a retired Chief Justice of a High Court nominated by the Chief Justice of India; and
 - (v) Secretary of the Department of Revenue in the Ministry of Finance of the Central Government — Member Secretary.
- (5) The Chairperson shall have the casting vote and the Member Secretary shall not have a vote.
- (6) Notwithstanding anything contained in any judgment, order, or decree of any court or any law for the time being in force, the Committee shall recommend a panel of two names for appointment or re-appointment to the post of the President or a Member, as the case may be.

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(7) No appointment or re-appointment of the Members of the Appellate Tribunal shall be invalid merely by reason of any vacancy or defect in the constitution of the Search-cum-Selection Committee.

(8) Notwithstanding anything contained in any judgment, order, or decree of any court or any law for the time being in force, the salary of the President and the Members of the Appellate Tribunal shall be such as may be prescribed and their allowances and other terms and conditions of service shall be the same as applicable to Central Government officers carrying the same pay:

Provided that neither the salary and allowances nor other terms and conditions of service of the President or Members of the Appellate Tribunal shall be varied to their disadvantage after their appointment:

Provided further that, if the President or Member takes a house on rent, he may be reimbursed a house rent higher than the house rent allowance as are admissible to a Central Government officer holding the post carrying the same pay, subject to such limitations and conditions as may be prescribed.

(9) Notwithstanding anything contained in any judgment, order, or decree of any court or any law for the time being in force, the President of the Appellate Tribunal shall hold office for a term of four years from the date on which he enters upon his office, or until he attains the age of sixty-seven years, whichever is earlier and shall be eligible for re-appointment for a period not exceeding two years.

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(10) Notwithstanding anything contained in any judgment, order, or decree of any court or any law for the time being in force, the Judicial Member, Technical Member (Centre) or Technical Member (State) of the Appellate Tribunal shall hold office for a term of four years from the date on which he enters upon his office, or until he attains the age of sixty-five years, whichever is earlier and shall be eligible for re-appointment for a period not exceeding two years.

(11) The President or any Member may, by notice in writing under his hand addressed to the Government, resign from his office:

Provided that the President or Member shall continue to hold office until the expiry of three months from the date of receipt of such notice by the Government or until a person duly appointed as his successor enters upon his office or until the expiry of his term of office, whichever is the earliest.

(12) The Government may, on the recommendations of the Search-cum-Selection Committee, remove from the office President or a Member, who—

- (a) has been adjudged an insolvent; or
- (b) has been convicted of an offence which involves moral turpitude; or
- (c) has become physically or mentally incapable of acting as such President or Member; or
- (d) has acquired such financial or other interest as is likely to affect prejudicially his functions as such President or Member; or

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(e) has so abused his position as to render his continuance in office prejudicial to the public interest:

Provided that the President or the Member shall not be removed on any of the grounds specified in clauses (d) and (e), unless he has been informed of the charges against him and has been given an opportunity of being heard.

(13) The Government, on the recommendations of the Search-cum-Selection Committee, may suspend from office, the President or a Judicial or Technical Member in respect of whom proceedings for removal have been initiated under sub-section (12).

(14) Subject to the provisions of article 220 of the Constitution, the President or other Members, on ceasing to hold their office, shall not be eligible to appear, act or plead before the Principal Bench or the State Bench in which he was the President or, as the case may be, a Member.”

137D. For section 114 of the Central Goods and Services Tax Act, the following section shall be substituted, namely: —

Substitution
of new
section for
section 114.

“**114.**The President shall exercise such financial and administrative powers over the Appellate Tribunal as may be prescribed.”

Financial and
Administrativ
e powers of
President

137E. In section 117 of the Central Goods and Services Tax Act,
—

Amendment
of section 117

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- (a) in sub-section (1), for the words “State Bench or Area Benches”, the words “State Benches” shall be substituted;
- (b) in sub-section (5), in clauses (a) and (b), for the words “State Bench or Area Benches”, the words “State Benches” shall be substituted.

137F. In section 118 of the Central Goods and Services Tax Act, Amendment in sub-section (1), in clause (a), for the words “National Bench or of section 118 Regional Bench”, the words “Principal Bench” shall be substituted.

137G. In section 119 of the Central Goods and Services Tax Act,— Amendment of section 119

- (a) for the words “National or Regional Benches”, the words “Principal Bench” shall be substituted;
- (b) for the words “State Bench or Area Benches”, the words “State Benches” shall be substituted.’. (45)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That New Clauses 137A, 137B, 137C, 137D, 137E, 137F
And 137G, be added to the Bill."

The motion was adopted.

New Clauses 137A, 137B, 137C, 137D, 137E, 137F, and 137G
were added to the Bill.

Clauses 138 to 144 were added to the Bill.

... *(Interruptions)*

HON. CHAIRPERSON: Hon. Minister, please move the motion.

Motion Re: Suspension of Rule 80 (i)

[English]

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SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 46* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 46* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clauses 144A and 144B

Amendment made:

Page 93, *after* line 10, *insert*—

‘144A. In section 13 of the Integrated Goods and Services Tax Act, sub-section (9) shall be omitted. Amendment of section 13.

Goods and Services Tax (Compensation to States) Act

144B. In the Schedule to the Goods and Services Tax (Compensation to States) Act, 2017, – 15 of 2017. Amendment of Schedule.

* Vide Amendments List No. 1 circulated on 22.3.2023.

(a) in serial number 1, for the entry in column (4) occurring against tariff item 2106 90 20, the entry “fifty-one per cent. Of retail sale price per unit” shall be substituted;

(b) in serial number 2, for the entry in column (4) occurring against Chapter 24, the entry “Four thousand one hundred and seventy rupees per thousand sticks or two hundred and ninety per cent. *Ad valorem* or a combination thereof, but not exceeding four thousand one hundred and seventy rupees per thousand sticks plus two hundred and ninety per cent. *Ad valorem* or hundred per cent. Of retail sale price per unit” shall be substituted;

(c) the following *Explanation* shall be inserted at the end, namely: —

‘*Explanation.* – For the purposes of this Schedule, – 1 of 2010.

1. “retail sale price” means the maximum price at which the concerned goods in packaged form may be sold to the ultimate consumer and includes all taxes, local or otherwise, freight, transport charges, commission payable to dealers, and all charges towards advertisement, delivery, packing, forwarding and the like and the price is the sole consideration for such sale:

Provided that where the provisions of the Legal Metrology Act, 2009 or the rules made thereunder or any other law for the time being in force require to declare on the package, the retail

sale price excluding any taxes, local or otherwise, the retail sale price shall be construed accordingly;

2. where on the package of any concerned goods more than one retail sale price is declared, the maximum of such retail sale prices shall be deemed to be the retail sale price;
3. where the retail sale price, declared on the package of any concerned goods at the time of its clearance from the place of manufacture, is altered to increase the retail sale price, such altered retail sale price shall be deemed to be the retail sale price;

(iv) where different retail sale prices are declared on different packages for the sale of any concerned goods in packaged form in different areas, each such retail sale price shall be the retail sale price for the purposes of determination of the rate of cess for the said goods intended to be sold in the area to which the retail sale price relates.'. (46)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That new clauses 144A and 144B, be added to the Bill."

The motion was adopted.

New Clauses 144A and 144B were added to the Bill.

Clauses 145 to 153 were added to the Bill.

... *(Interruptions)*

Clause 154

Amendment of Act 58 of 2002

24.03.2023

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 47.

[English]

Amendment made:

Page 96, lines 32, *for* “30th day of September, 2023”, *substitute* “31st day of March, 2025”. (47)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 154, as amended, stand part of the Bill."

The motion was adopted.

Clause 154, as amended, was added to the Bill.

... (Interruptions)

HON. CHAIRPERSON: Hon. Minister, please move the motion.

Motion Re: Suspension of Rule 80 (i)

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 48* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an

* Vide Amendments List No. 1 circulated on 22.3.2023.

□

amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 48* to the Finance Bill, 2023 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 155

Amendment made:

Page 96, after line 32, the following shall be inserted, namely:—

“PART VIII

AMENDMENTS TO THE FINANCE (NO. 2) ACT, 2004

Amendment of Act 23 of 2004. ‘155. In the Finance (No. 2) Act, 2004, in section 98, in the Table, in serial number 4, in column (2) —

(i) against entry (a), in column (3), for the figures and words “0.017 per cent.”, the figures and words “0.021 per cent.” shall be substituted; and

(ii) against entry (c), in column (3), for the figures and words “0.01 per cent.”, the figures and words “0.0125 per cent.” shall be substituted.’. (48)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

* Vide Amendments List No. 1 circulated on 22.3.2023.

"That New Clause 155, be added to the Bill."

The motion was adopted.

New Clause 155 was added to the Bill.

... *(Interruptions)*

First Schedule

HON.CHAIRPERSON: Hon. Minister, please move Amendment Nos. 49 to 60

[English]

Amendments made:

Page 106, line 17, *for "10", substitute "20".* (49)

Page 106, line 33, *for "10", substitute "20".* (50)

Page 107, line 3, *for "10", substitute "20".* (51)

Page 107, *for lines 25 and 26, substitute, --*

“(M) on the income by way of dividend, 10 per
referred to in the proviso to sub-clause (A) cent.;
of clause (a) of sub-section (1) of section
115A

(N) on the income by way of dividend other 20 per
than the income referred to in sub-item cent.;

(b)(i)(M)

(O) on the whole of the other income 30 per
cent.;

.

(52)

Page 107, line 35, *for "10", substitute "20".* (53)

Page 108, line 10, *for "10", substitute "20".* (54)

Page 108, line 25, *for "10", substitute "20".* (55)

Page 109, *for* lines 17 and 18, *substitute*, --

“(L) on the income by way of dividend, 10 per
referred to in the proviso to sub-clause (A) cent.;;
of clause (a) of sub-section (1) of section
115A

(M) on the income by way of dividend other 20 per
than the income referred to in sub-item cent.;;

(b)(ii)(L)

(N) on the whole of the other income 30 per
cent.;;”

.

(56)

Page 110, line 16, *for* “10” *substitute* “20”. (57)

Page 111, line 4, *for* “10”, *substitute* “20”. (58)

Page 111, line 21, *for* “10”, *substitute* “20”. (59)

Page 111, *for* lines 35 and 36, *substitute*, --

“(xii) on the income by way of dividend, 10 per
referred to in the proviso to sub-clause (A) cent.;;
of clause (a) of sub-section (1) of section
115A

(xiii) on the income by way of dividend 20 per
other than the income referred to in sub- cent.;;
item (b)(xii)

(xiv) on the whole of the other income 40 per
cent.;;”

.

(60)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That the First Schedule, as amended, be stand part of the Bill."

The motion was adopted.

The First Schedule, as amended, was added to the Bill.

... *(Interruptions)*

Second Schedule

HON. SPEAKER: Shri N. K. Premachandran, do you want to move Amendment No. 78?

[English]

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I beg to move:

“Page 127, for line 7, substitute-

‘(1) in chapter 8, for the entry in column (4) occurring against tariff item 0801 31 00, the entry “Nil” shall be substituted;

(1a) in chapter 28, for the entry in column (4) occurring against tariff item 2823 00 10, the entry “25%” shall be substituted;

(1aa) in chapter 29, -’.” (78)

[English]

HON. CHAIRPERSON: I shall now put amendment No. 78 moved by Shri N.K. Premachandran to the Second Schedule to the vote of the House.

Amendment was put to vote and negatived.

HON. CHAIRPERSON: The question is:

"That the Second Schedule stand part of the Bill."

The motion was adopted.

The second schedule was added to bill.

The Third Schedule was added to the bill.

... (*Interruptions*)

Fourth Schedule

HON. CHAIRPERSON: Hon. Minister, please move Amendment Nos. 61 to 63

[*English*]

Amendments made:

Page 135, line 12, after "*mixtures of*", insert "*unroasted cereal flakes and roasted cereal flakes or swelled cereals*".(61)

Page 136, line 17, for "7.5%", substitute "10%". (62)

Page 140, line 36, for "Furnishing", substitute "Finishing".(63)

(*Shrimati Nirmala Sitharaman*)

[*Translation*]

HON. CHAIRPERSON: The question is:

"That the Fourth Schedule, as amended, stand part of the Bill."

The motion was adopted.

The Fourth Schedule, as amended, was added to the Bill.

The Fifth and Sixth Schedules were added to the Bill.

... (*Interruptions*)

Seventh Schedule (New)

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 64.

[*English*]

Amendment made:

Page 147, after line 15, insert—

"THE SEVENTH SCHEDULE

[See section 126 (d)]

In the First Schedule to the Customs Tariff Act, in Chapter 90, —

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(i) for the entry in column (4) occurring against tariff item 902214 10, the entry “15%” shall be substituted;

(ii) for the entry in column (4) occurring against tariff item 902214 20, the entry “15%” shall be substituted;

(iii) for the entry in column (4) occurring against tariff item 902214 90, the entry “15%” shall be substituted.” (64)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON The question is:

"That the Seventh Schedule (New) be added to the Bill."

The motion was adopted.

The Seventh Schedule (New) was added to the Bill.

... *(Interruptions)*

Clause 1

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 1.

[English]

Amendment made:

Page 1, *for* lines 6 and 7, *substitute*—

“(2) Save as otherwise provided in this Act, -

1. Sections 2 to 122 shall come into force on 1st day of April, 2023;
2. Sections 123 to 144B shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.”. (1)

(Shrimati Nirmala Sitharaman)

[Translation]

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HON. CHAIRPERSON: The question is:

"That Clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

The Enacting Formula and the Long Title of the Bill were added to the Bill.

... (*Interruptions*)

[*English*]

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

"That the Bill, as amended, be passed."

[*Translation*]

HON. CHAIRPERSON: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Members, as you are aware, 20 new clauses have been added to this Bill. Therefore, I direct that the subsequent clauses and sub-clauses may be re-enumerated accordingly and, wherever required, consequential changes may be made in the Bill.

... (*Interruptions*)

HON. CHAIRPERSON: The House stands adjourned to meet again on Monday, 27th March, 2023 at 11.00AM.

12.45 hrs

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 27, 2023 /
Chaitra 6, 1945 (Saka)*

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